

SANCTIONS

(Rs. in crores)

<i>Name of the Institution</i>	<i>1986-87</i>	<i>87-88</i>	<i>88-89 (April-March)</i>
IDBI	115.69	130.15	175.40
ICICI	7.77	13.27	7.70

Adoption of Villages in Kerala by Nationalised Banks

3598. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state:

(a) the total number of villages adopted so far by the nationalised banks for rural development; and

(b) the names of the villages adopted by the nationalised banks in Kerala?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Presumably, the question relates to Service Area Approach to rural lending. This approach has become operational with effect from 1.4.1989. Reserve Bank of India (RBI) has reported that the number of bank branches in Kerala is more than the number of villages. Hence, wards have been allocated amongst the branches in Kerala. Accordingly, a total of 6165 wards have been allocated amongst 1263 branches of Public Sector Banks in Kerala. The time and labour involved in preparing the statement showing names of these wards may not be commensurate with the result to be achieved.

Ex-Servicemen Financial Corporation

3599. SHRI AJAY MUSHRAN: Will the

Minister of FINANCE be pleased to state:

(a) whether Government of Himachal Pradesh has formed "Pradeshik Ex-Servicemen Financial Corporation" to provide financial assistance and help to ex-servicemen in their rehabilitation;

(b) whether the Reserve Bank of India had any objection to the formation of such a Corporation;

(c) if not, whether Government propose to suggest to other State Governments to form such corporations as well; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (d). The Himachal Pradesh Ex-Servicemen Corporation was established vide Himachal Pradesh Ex-Servicemen Corporation Act No. 9 of 1979 which came into existence in May, 1981. Subject to the provisions of this Act, the functions of the Corporation are to provide the welfare and economic uplift of ex-servicemen in the State. RBI has reported that it has no objection to the establishment of such a Corporation.

(c) and (d). To assist ex-servicemen

including widows of ex-servicemen and disabled service personnel in setting up SSI projects for self-employment, IDBI jointly with the Director General of Re-settlement, Govt. of India, has formulated a special scheme of assistance for ex-servicemen. Under the scheme, which is operated through State Financial Corporations (including Himachal Pradesh Financial Corporation) and twin function State Industrial Development Corporations, entrepreneurs will be provided equity type of support to the maximum of Rs. 1,80,000 per project for starting small scale industry including transport and other service industries. This is besides the normal term loans granted for the project. Inter-alia, the scheme is applicable to projects costing upto Rs. 12 lakhs and the minimum promoters contribution is 10% of the project cost.

Extension of Shatabdi Express upto Bombay

3600. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to extend Delhi-Bhopal Shatabdi Express upto Bombay V.T. in view of heavy rush on Delhi-Bombay section;

(b) if so when it is likely to be done; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) The distance from New Delhi to Bombay V.T. is 1538 Kms, which is well beyond the range of operation of an inter-city day express like the Shatabdi.

Conveyance Allowance

3601. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to give conveyance allowance to its employees on the pattern of public sector undertakings; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) No, Sir.

(b) The service conditions of Central Government employees are different from those in the public sector undertakings. It is not therefore, appropriate to seek to bring such parity in individual items like conveyance allowance etc. However, the existing rules applicable to Central Government employees already provide for the grant of conveyance allowance to a Government servant, who is required to travel extensively at or within a short distance from his Headquarter subject to certain laid down conditions. For occasional performance of official journeys within municipal limits, conveyance hire charges are also reimbursable to the employees.

Rail Link to All Sub-Divisions

3602. DR. PHULRENU GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of Railway sub-divisions which have not yet been provided rail link;

(b) whether Government have any plan to link these places in the near future; and

(c) if so, the details thereof?